THE POLICY RELAXATION COMMITTEE (PRC) MEETING NO. 43/AM13 HELD ON 19.03.2013 AT 11.30 A.M. UNDER THE CHAIRMANSHIP OF Dr. A.K PUJARI, DIRECTOR GENERAL OF FOREIGN TRADE.

PRC Meeting was held under the Chairmanship of DGFT and list of officers present in the meeting is given below:

1. Shri D.K. Singh Addl. DG
2. Shri. V.K. Srivastava Addl. DG
3. Shri Mukesh Bhatnagar Addl.DG
4. Shri L.B. Singhal Addl. DG
5. Shri K.C. Raut Addl. DG
6. Shri Hardeep Singh Jt.DGFT
7. Shri Jaikant Singh Jt. DGFT
8. Shri Ajay Kumar Srivastava Jt. DGFT
9. Shri A.K. Mishra Stats Advisor
10. Shri S.K. Mohapatra DDG
11. Smt. Sonika Khattar FTDO

The decision taken on the individual cases are as under:-

Case No.1. M/s Umedica Laboratories Pvt. Limited, Mumbai.
F.No. 01/60/162/982/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for EOP extension of Advance Authorization No. 0310294308 dated 29.09.2004 issued under PC-9 condition.

After deliberating the case in length the following decisions were taken:

I. Export obligation period is extended from 6 months to 12 months from the date of first import consignment.

II. This is only for regularization and closure purpose.

III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.

(Action : RA, Mumbai)

Case No.2. M/s Umedica Laboratories Pvt. Limited, Mumbai.

F.No. 01/60/162/1210/AM12/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for EOP extension of Advance Authorization No. 0310502028 dated 09.01.2009 for regularization purpose.

The Committee noted that the applicant did not come with clean hand. The Committee in its meeting 18.12.2012 has rejected request and directed them to get the case regularised in terms of Para 4.28 of HBP. Further, export made under drawback shipping bill canot be taken into account towards discharge of EO against Advance Authorisation as the drawback is paid under auto route. The Committee, therefore, rejected the request.

(Action: RA Mumbai, Please explain as to why decision of PRC dated 18.12.2012 has not been adhered to ?)

Case No.3. M/s Haldia Petrochemicals Limited, Kolkata.
F.No. 01/60/162/584/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for EOP extension of 4 Advance Authorization No. 0210119944 dated 20.11.2008, (2) 0210122139 dated 13.01.2009, (3) 0211029084 dated 15.07.2009, (4) 210137022 dated 28.01.2010.

After deliberating the case in length the following decisions were taken:

i) Export obligation period is extended for 6 months from the date of endorsement or upto 30.09.2013 which ever is earlier.

This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.

) This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% (value wise) and item no.2 & 4 more than 100% Qty. wise within the valid EOP.

iv) The applicant is advised to submit the licence for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of this minutes without waiting for the endoresement is done on the Authorisation.

(Action : RA kolkata)

Case No.4. M/s Haldia Petrochemicals Limited, Kolkata.
F.No. 01/60/162/1008/AM12/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for EOP extension of Advance Authorization No. 0210130458 dated 14.08.2009 for regularization.

After deliberating the case in length the following decisions were taken:

i. Export made upto 31.12.2012 is regularized.

ii. This is only for regularization and closure purpose.
iii. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under Para 4.1.6 of FTP.
iv. This is also subject to the condition that the case has not been adjudicated.
v. Shortfall, if any, shall be regularized in terms of Para 4.28 of HBP.

(Action : RA, Kolkata)

Case No.5. M/s Ashish Life Science Limited, Mumbai.
F.No. 01/60/162/574/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for EOP extension of Advance Authorization no. 0310525767 dated 25.06.2009 for regularization purpose.

The case was placed before the Committee and after deliberating the case in length the following decisions were taken:

I. No further extension of Export obligation period beyond 18 months.
II. This is only for regularization and closure purpose.
III. The extension already granted is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under Para 4.1.6 of FTP.
IV. The condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported raw material fully by exporting the product manufactured from these.
V. Custom duty + interest has to be paid on inputs consumed and exported outside the EO period and on inputs consumed and exported under free shipping bills.

(Action : RA, Mumbai)

Case No.6. M/s S. Khoday Silk Twisting Fadctory, Bangalore.
F.No. 01/60/162/999/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for EOP extension of Advance Authorization No. 0710065086 dated 29.05.2009.

The committee noted that no considerable exports, which form merit, of the case have been made by the firm within the original validity, hence the request is rejected. The applicant is directed to get their case regularised in terms of Para 4.28 of HBP.

(Action RA: Bangalore- If the party fails to get the case regularised in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT(D&R) Act. 1992 and report)

Case No.7. M/s S. Khoday Silk Twisting Fadctory, Bangalore.
F.No. 01/60/162/1000/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for EOP extension of Advance Authorization No. 0710066727dated 28.08.2009.

After deliberating the case in length the following decisions were taken:

I. Export obligation period is extended for 3 months from the date of endorsement or upto 30.06.2013 which ever is earlier.
II. This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
III. This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% within the valid EOP.
IV. The applicant is advised to submit the licence for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of this minutes without waiting for the endoresement is done on the Authorisation.

(Action : RA Bangalore)

Case No.8. M/s S. Khoday Silk Twisting Fadctory, Bangalore.
F.No. 01/60/162/1001/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for EOP extension of Advance Authorization No. 0710065090 dated 29.05.2009.

After deliberating the case in length the following decisions were taken:

I. Export obligation period is extended for 3 months from the date of endorsement or upto 30.06.2013 which ever is earlier.
II. This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
III. This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% within the valid EOP.
IV. The applicant is advised to submit the licence for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of this minutes without waiting for the endoresement is done on the Authorisation.

(Action : RA Bangalore)

Case No.9. M/s S. Khoday Silk Twisting Fadctory, Bangalore.
F.No. 01/60/162/1002/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for EOP extension of Advance Authorization No. 0710066056 dated 21.07.2009.

After deliberating the case in length the following decisions were taken:

I. Export obligation period is extended for 3 months from the date of endorsement or upto 30.06.2013 which ever is earlier.
II. This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
III. This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% within the valid EOP.
IV. The applicant is advised to submit the licence for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of this minutes without waiting for the endoresement is done on the Authorisation.

(Action : RA Bangalore)

Case No.10. M/s S. Khoday Silk Twisting Fadctory, Bangalore.
F.No. 01/60/162/1003/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for EOP extension of Advance Authorization No. 0710066055 dated 21.07.2009.

After deliberating the case in length the following decisions were taken:

I. Export obligation period is extended for 3 months from the date of endorsement or upto 30.06.2013 which ever is earlier.
II. This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
III. This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% within the valid EOP.
IV. The applicant is advised to submit the licence for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of this minutes without waiting for the endoresement is done on the Authorisation.

(Action : RA Bangalore)

Case No.11. M/s S. Khoday Silk Twisting Fadctory, Bangalore.
F.No. 01/60/162/987/AM13/EFGC (PRC)

PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for EOP extension of Advance Authorization No. 0710054894 dated 11.12.2007 for regularization purpose.

After deliberating the case in length the following decisions were taken:

i. Export made upto 30.10.2011 is regularized.
ii. This is only for regularization and closure purpose.
iii. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under Para 4.1.6 of FTP.
iv. This is also subject to the condition that the case has not been adjudicated.
v. Shortfall, if any, shall be regularized in terms of Para 4.28 of HBP.

(Action : RA, Bangalore)

Case No.12. M/s S. Khoday Silk Twisting Fadctory, Bangalore.
F.No. 01/60/162/985/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for EOP extension of Advance Authorization No. 0710054892 dated 11.12.2007 for regularization purpose.

After deliberating the case in length the following decisions were taken:

i. Export made upto 30.06.2011 is regularized.
ii. This is only for regularization and closure purpose.
iii. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under Para 4.1.6 of FTP.
iv. This is also subject to the condition that the case has not been adjudicated.
v. Shortfall, if any, shall be regularized in terms of Para 4.28 of HBP.

(Action : RA, Bangalore)

Case No.13. M/s S. Khoday Silk Twisting Fadctory, Bangalore.
F.No. 01/60/162/988/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for EOP extension of Advance Authorization No. 0710054890 dated11.12.2007 for regularization purpose.

After deliberating the case in length the following decisions were taken:

i. Export made upto 30.06.2011 is regularized.

ii. This is only for regularization and closure purpose.
iii. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under Para 4.1.6 of FTP.
iv. This is also subject to the condition that the case has not been adjudicated.
v. Shortfall, if any, shall be regularized in terms of Para 4.28 of HBP.

(Action : RA, Bangalore)

Case No.14. M/s S. Khoday Silk Twisting Fadctory, Bangalore.
F.No. 01/60/162/986/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for EOP extension of Advance Authorization No. 0710054889 dated 11.12.2007 for regularization purpose.

After deliberating the case in length the following decisions were taken:

i. Export made upto 31.12.2011 is regularized.
ii. This is only for regularization and closure purpose.
iii. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under Para 4.1.6 of FTP.
iv. This is also subject to the condition that the case has not been adjudicated.
v. Shortfall, if any, shall be regularized in terms of Para 4.28 of HBP.
vi. Exports made beyond 48 months from the date of issue of Authoristion shall notbe taken into account towards dischage of export obligation.

(Action : RA, Bangalore)

Case No.15. M/s S. Khoday Silk Twisting Fadctory, Bangalore.
F.No. 01/60/162/989/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for EOP extension of Advance Authorization No. 0710064960 dated 26.05.2009.

The committee noted that no considerable exports, which form merit, of the case have been made by the firm within the original validity, hence the request is rejected. The applicant is directed to get their case regularised in terms of Para 4.28 of HBP.

(Action RA: Bangalore- If the party fails to get the case regularised in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT(D&R) Act. 1992 and report)

Case No.16. M/s Virgo Polymers (India) Ltd., Chennai.
F.No. 01/60/162/1262/AM11/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for EOP extension & amendment of date of issue of 12 DFIAs Authorizations Nos.

i. 0410089179 dt. 26.04.2007
0410089359 dt. 10.05.2007
0410089180 dt. 26.04.2007
0410089355 dt. 10.05.2007
0410089353 dt. 10.05.2007
0410089370 dt. 10.05.2007
0410098955 dt. 30.09.2008
0410089083 dt. 20.04.2007
0410089800 dt. 05.06.2007
0410089354 dt. 10.05.2007
0410088952 dt. 13.04.2007
0410089084 dt. 20.04.2007

The justification given by the firm is not convincing to the committee as the time-schedule prescribed under Para 9.11 is applicable only where the application is complete in all respects. Since, the firm has not submitted the application alongwith documents, as prescribed in the HBP r/w ANF-4E, the claim of the firm that schedule should be adhered to is incorrect. Thus the request is rejected.

Case No.17. M/s Haldia Petrochemicals Limited, Kolkata.
F.No. 01/60/162/964/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for clubbing of 2 Advance Authorization Nos. 0210128833 dated 09.07.2009, (2) 0210179549 dated 09.07.2012.

After deliberating the case in length the following decisions were taken:

i) To allow clubbing of 2 Advance Authorizations as referred above.
ii) This is only for regularization and closure purpose and not for any further exports/imports. Excess import if any may be regularized in terms of Para 4.28 of HBP.
iii) RA may examine the case in terms of Para 4.1.6 of FTP and ensure value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorizations

to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

iv) RA may do clubbing subject to the condition that no adjudication order is issued against any licence to be clubbed.

(Action : RA, Kolkata)

Case No.18. M/s Haldia Petrochemicals Limited, Kolkata.
F.No. 01/60/162/963/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for clubbing of 3 Advance Authorization Nos. 0210126346 dated 08.05.2009, (2) 0210176801 dated 24.04.2012, (3) 0210176802 dated 24.04.2012

After deliberating the case in length the following decisions were taken:

i) To allow clubbing of 3 Advance Authorizations as referred above.
ii) This is only for regularization and closure purpose and not for any further exports/imports. Excess import if any may be regularized in terms of Para 4.28 of HBP.
iii) RA may examine the case in terms of Para 4.1.6 of FTP and ensure value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorizations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.
iv) RA may do clubbing subject to the condition that no adjudication order is issued against any licence to be clubbed.

(Action : RA, Kolkata)

Case No.19. M/s Apollo Tyres Limited, Gurgaon.
F.No. 01/60/162/645/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for clubbing of two Advance Authorization no. 0510104115 dated 01.10.2003, (2) 0510236790 dated 19.02.2009 for regularization purpose.

The Committee noted the request of the firm and decided to reject as the gap between the above two authorizations is substantial and the Committee therefore did not agree to club these authorizations. The applicant is advised to get the cases regularized separately in terms of para 4.28 of HBP.

(Action : RA, CLA, New Delhi; If the party fails to get the case regularised in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT(D&R) Act. 1992 and report)

Case No.20. M/s PME Power Solutions (India) Limited, New Delhi.
F.No. 01/60/162/995/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for clubbing of 3 Advance Authorization No. 0510241498 dated 15.05.2009, (2) 0510251242 dated 22.10.2009, (3) 0510251244 dated 22.10.2009.

After deliberating the case in length the committee noted that waiver of bond is only a facility to allow import without execution of bond with customs and this is allowed where exports are made prior to import. Redemption is done where exports and imports are completed. Therefore, it was decided to allow clubbing of authorization where EODC issued only for waiver of bond. Accordingly the following decision was taken:

i) To allow clubbing of 3 Advance Authorizations as referred above.
ii) This is only for regularization and closure purpose and not for any further exports/imports. Excess import if any may be regularized in terms of Para 4.28 of HBP.
iii) RA may examine the case in terms of Para 4.1.6 of FTP and ensure value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorizations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.
iv) RA may do clubbing subject to the condition that no adjudication order is issued against any licence to be clubbed.

(Action : RA, CLA, New Delhi)

Case No.21.M/s Umedica Laboratories Pvt. Limited, Mumbai.
F.No. 01/60/162/998/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for clubbing of 3 Advance Authorization Nos. 0310272652 dated 03.06.2004, 0310292692 dated 21.09.2004 & 0310293606 dated 24.09.2004 issued under PC-9 condition.

After deliberating the case in length, the following decisions were taken:

i) To allow clubbing of 3 Advance Authorizations as referred above.
ii) Export obligation period is extended upto 30.9.2006 against Advance Authorization Nos. 0310272652 dated 03.06.2004.
iii) This is only for regularization and closure purpose and not for any further exports/imports.

iv) Only exports which is affected within the extended validity of earliest authorization i.e. 31.09..2006 shall only be taken into account for clubbing purpose.

v) Excess import if any may be regularised in terms of Para 4.28 of HBP.

vi) This is subject to payment of composition fee @0.5% on FOB value of export made after 31.3.2006 but before 30.9.2006.and which will be counted for clubbing and regularization. RA is also directed to examine the case in terms of Para 4.1.6 of FTP and ensure value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorizations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

vii) RA may do clubbing subject to the condition that no adjudication order is issued against any licence to be clubbed.

(Action : RA, Mumbai)

Case No.22. M/s Umedica Laboratories Pvt. Limited, Mumbai.
F.No. 01/60/162/997/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for clubbing of 3 Advance Authorization No. 0310250711 dated 03.02.2004, 0310294302 dated 29.09.2004, 0310294433 dt. 30.09.2004 issued with PC-9 condition and 0310417746 dated 31.01.2007 issued with normal condition.

The Committee noted that request of the firm is for clubbing of 3 AAs which were issued under PC-9 condition with pre-import condition and to club with the Authorisations issued with normal condition. There is substantial gap between issuance of AAs and exports were affected under last Authorisation beyond the obligation period fixed against AAs issued with PC-9 condition. Hence the Committee rejected the request. The applicant is advised to get the cases regularized separately in terms of para 4.28 of HBP.

(Action : RA, Mumbai; If the party fails to get the case regularised in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT(D&R) Act. 1992 and report)

Case No.23. M/s National Steel & Agro Industries.
F.No. 01/60/162/486/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for clubbing of Advance Authorization with AU condition No. 1110006466 dated 24.07.2003 with AA No. 0540837 dated 14.03.2012 in relaxation of PN No. 79 dated 13.10.2011.

After deliberating the case in length, the following decisions were taken:

i. The request for clubbing is rejected.

ii. However the exports made under shipping bill no. 5345992 dt. 28.07.2004 under F.No. 11/22/40/10/AM05 dt. 5.7.2004 may be counted towards discharge of export obligation against Advance Authorization No. 1110006466 dated 24.07.2003.
iii. This is only for regularization and closure purpose
iv. The Authorisation No. 0540837 dated 14.03.2012 shall be made inoperative.

(Action : RA, Bhopal)

Case No.24. M/s Jay Chemicals Limited, Mumbai.
F.No. 01/60/162/996/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for clubbing of 4 Advance Authorization Nos. 1) 0310481354 dated 05.08.2008, 2) 0310539254 dated 24.09.2009, 3) 0310544316 dated 06.11.2009, 4) 0310551751 dated 21.12.2009.

After deliberating the case in length, the Committee observed that this request could have been considered by RA itself because all authorisations are issued within a span of 18 months. However, the following decisions were taken:

i) To allow clubbing of 4 Advance Authorizations as referred above.
ii) This is only for regularization and closure purpose and not for any further exports/imports. Excess import if any may be regularized in terms of Para 4.28 of HBP.
iii) RA may examine the case in terms of Para 4.1.6 of FTP and ensure value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorizations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.
iv) RA may do clubbing subject to the condition that no adjudication order is issued against any licence to be clubbed.

(Action : RA, Mumbai)

Case No.25. M/s Concept Pharmaceuticals Limited, Mumbai.
F.No. 01/60/162/1004/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for seeking regularization under PC-18 condition for Advance Authorization No. 0310526662 dated 01.07.2009.

After discussion in length, the following decisions were taken:

i. Condition of PC-18 is waived to the extent of raw material consumed and exported subject to following conditions.

i) Such waiver is subject to payment of duty + interest on excess import made as per norm ratified by the Norms committee.

ii) Submission of certificate issued by respective Excise Authority regarding consumption of whole imported raw material in the resultant products so exported.

(Action :RA Mumbai)

Case No.26. M/s Rallis India Limited, Mumbai.
F.No. 01/60/162/978/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for clubbing of two Advance Authorizations no. 1) 0310548574 dated 01.12.2009 and (2) 0310674996 dated 05.01.2012

After deliberating the case in length, the following decisions were taken:

i) To allow clubbing of 2 Advance Authorizations as referred above.
ii) This is only for regularization and closure purpose and not for any further exports/imports. Excess import if any may be regularized in terms of Para 4.28 of HBP.
iii) RA may examine the case in terms of Para 4.1.6 of FTP and ensure value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorizations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.
iv) RA may do clubbing subject to the condition that no adjudication order is issued against any licence to be clubbed.

(Action : RA, Mumbai)

Case No.27. M/s Adcock Ingram Limited, Bangalore.
F.No. 01/60/162/968/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for clubbing of 2 Advance Authorizations Nos. 1) 0710069665 dated 27.01.2010 and 2) 0710070571 dated 17.03.2010.

After deliberating the case in length, the Committee observed that this request could have been considered by RA itself because all authorisations are issued within a span of 18 months. However, the following decisions were taken:

i) To allow clubbing of 2 Advance Authorizations as referred above.
ii) This is only for regularization and closure purpose and not for any further exports/imports. Excess import if any may be regularized in terms of Para 4.28 of HBP.

iii) RA may examine the case in terms of Para 4.1.6 of FTP and ensure value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorizations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

iv) RA may do clubbing subject to the condition that no adjudication order is issued against any licence to be clubbed.

(Action : RA, Mumbai)

Case No.28. M/s Ratnaveer Stainless Product (P) Limited, Vadodara.
F.No. 01/60/162/06/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for clubbing of two Advance authorization Nos. 3410016068 dated 22.05.2006 & 3410025253 dated 05.10.2009.

The Committee reiterated its earlier decision of PRC meeting no. 25/AM13 dt. 19.10.2012 and once again rejected the request of the firm as there is no merit in the facts/reasons for reconsideration. The case cited in the representation were considered under different criteria.

Case No.29. M/s. United Phosphorus Limited, Mumbai.
F.No. 01/60/162/933/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for clubbing of two Advance Authorizations no. i) 0310475590 dt. 20.06.2008 and ii) 0310645796 dt. 02.08.2011.

The Committee noted the request of the firm and decided to reject as the gap between the above two authorizations is substantial. The Committee therefore did not agree to club these authorizations. The applicant is advised to get the cases regularized separately in terms of para 4.28 of HBP.

(Action : RA, Mumbai; If the party fails to get the case regularised in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT(D&R) Act. 1992 and report)

Case No.30. M/s Shanti Gold Creative Creations.
F.No. 01/60/162/990/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for condoning procedure as indicated by nominated agency SBI their letter dated 24.12.2012 for replenishment of gold under chapter4 & Para 4Para 4A 21 to 4A 23.3 of FTP.

Deferred for obtaining complete details from the firm.

(Action: Applicant)

Case No.31. M/s Man Industries (Indian) Limited, Mumbai.
F.No. 01/94/180/441/AM12/PC-4/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request to allow discharge of export obligation with negative value addition due to payment controversy and deduction by Iranian buyer against 3 Advance Authorization no .i) 0310488412 dt. 30.9.2008 (ii) 0310489400 dt. 7.10.2008 (iii) 0310393982 dt. 12.11.2008.

After deliberating the case in length, the committee decided to allow regulariation of above mentioned three Authorisations if the applicant pays 1% composition fee to achieve positive value addition as per the prevalent procedure on the date of isue of their authorisations.

Case No.32. M/s Ruchi Strips & Alloys Limited.
F.No. 01/60/162/735/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request to issue new DEPB due to non reflection of DEPB (post export) no 1110021951 dated 04.03.2010 on customer server.

The Committee noted that the firm could not utilized the DEPB on account of non transmission of DEPB. The committee decided to revalidate the aforesaid DEPB for 6 months from the date of endorsement or upto 30.9.2013 whichever is earlier.

(Action : RA, Bhopal)

Case No.33. M/s Sledge Hammer Oil Tools Pvt. Limited.
F.No. 01/60/162/726/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for re-issue of DEPB licensee since the same is not available at customs for debiting due to some Notification error.

After deliberating the case, the Committee decided to refer the matter to EDI.

(Action: EDI)

Case No.34. M/s Lifelong India Limited, Gurgaon.
F.No. 01/60/162/981/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Consideration of white S/bill for redemption of Advance authorization no. 0510181167 dated 20.04.2006.

The committee examined the issue and decided to reject the request because specific export obligation can not be discharged where shipping bill do not bear licence no. and file no. and exports are made without mentioning any export incentive..

Case No.35. M/s Adcock Ingram Limited, Bangalore.
F.No. 01/60/162/967/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for clubbing of (2) Advance Authorization Nos. 1) 0710073377 dated 04.08.2010, 2) 0710077337 dated 11.02.2011.

After deliberating the case in length, the following decisions were taken:

i) To allow clubbing of 2 Advance Authorizations as referred above.
ii) This is only for regularization and closure purpose and not for any further exports/imports. Excess import if any may be regularized in terms of Para 4.28 of HBP.
iii) RA may examine the case in terms of Para 4.1.6 of FTP and ensure value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorizations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.
iv) RA may do clubbing subject to the condition that no adjudication order is issued against any licence to be clubbed.

(Action : RA, Bangalore)

Case No.36. M/s Galaxy Surfactants Limited, Mumbai.
F.No. 01/60/162/360/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for 2nd revalidation of Advance Authorization No. 0310547358 dated 25/11/2009.

The Committee reiterated its earlier decision of PRC meeting no. 21/AM13 dt. 11.09.2012 and once again rejected the request of the firm as there is no merit in the facts/reasons for reconsideration.

Case No.37. M/s Galaxy Surfactants Limited, Mumbai.
F.No. 01/60/162/356/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for 2nd revalidation of (3) Advance Authorization Nos. 0310531266 dated 29.07.2009, 0310547521 dated 25.11.2009 & 0310530987 dated 28.07.2009.

The Committee reiterated its earlier decision of PRC meeting no. 21/AM13 dt. 11.09.2012 and once again rejected the request of the firm as there is no merit in the facts/reasons for reconsideration.

Case No.38. M/s Eveready Industries India Limited, Kolkata.
F.No. 01/60/162/960/AM12/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for revalidation & EOP extension of Advance Authorization No. 0210126718 dated 20.05.2009 beyond 30 months in view of EDI problems.

After deliberating the case in length the following decisions were taken:

i. Request for revalidation is rejected.

Export obligation period is extended for 6 months from the date of endorsement or upto 30.09.2013 which ever is earlier.
This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
This is further subject to verification by RA that EO as claimed to have been fulfilled more than 50% (even if pro-rata) within the valid EOP.
The applicant is advised to submit the licence for endorsement to RA immediately.
RA shall take action against the party under Rule 7 read with Rule 14 of FT(Regulation) Rules, 1993 if statement of more than 50% of exports (even if pro-rata) already made is found to be false/incorrect.

(Action: RA, Kolkata)

Case No.39. M/s English Indian Clays Limited, New Delhi.
F.No. 01/60/162/805/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for revalidation of Advance Authorization no. 2510002865 dated 21.05.2010.

The committee did not find any cogent reason given by the firm warranting relaxation. Hence, the request is rejected.

Case No.40. M/s Macome Hardwares, Mumbai.
F.No. 01/60/162/1121/AM12/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for reconsideration for revalidation of Advance Authorization no. 0310511126 dated 12.03.2009.

The Committee reiterated its earlier decision of PRC meeting no. 23/AM13 dt. 01.10.2012 and once again rejected the request of the firm as there is no merit in the facts/reasons for reconsideration.

Case No.41. M/s Galaxy Surfactants Limited, Mumbai.
F.No. 01/60/162/407/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for 2nd revalidation of Advance Authorization No. 0310548570 dated 01/12/2009.

The Committee reiterated its earlier decision of PRC meeting no. 22/AM13 dt. 25.09.2012 and once again rejected the request of the firm as there are no new facts/reasons given, which could form merit of the case.

Case No.42. M/s Blue Star Limited, Mumbai.
F.No. 01/60/162/284/AM10/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for revalidation of annual Advance Authorization No. 0310407124 dated 08.11.2006.

The committee did not find any cogent reason given by the firm warranting relaxation and also the Annual Advance Authorisation are issued for replenishment. Hence, the request is rejected .

Case No.43. Lasons India Pvt. Limited.
F.No. 01/60/162/1123/AM12/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for revalidation of Advance Authorization No. 0310509101 dated 25.2.2009.

The committee did not find any cogent reason given by the firm warranting relaxation. Hence, the request is rejected.

Case No.44. M/s INTERMED, Chennai.
F.No. 01/60/162/376/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for EOP extension of Advance Authorization No. 0410095386 dated 23.04.2008.

The Committee reiterated its earlier decision of PRC meeting no. 21/AM13 dt. 11.09.2012 and once again rejected the request of the firm as there are no new facts/reasons given, which could form merit of the case.

Case No.45. M/s Fiat Group Automobiles India (P) Ltd, Mumbai.
F.No. 01/89/180/AM13/PC-2(A)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for import of new vehicles

The Committee considered the request and granted relaxation from the provisions coantained in Policy Condition No. 2 (II) (c) of Chapter 87 of ITC(HS),2012 for imlport of 10 new vehicles.

Case No.46. M/s Drytech Processes (I) Pvt. Ltd, Mumbai.
F.No. 01/60/162/491/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for EOP extension of Advance Authorization No. 0310531366 dated 30.07.2009.

After deliberating the case in length the following decisions were taken:

i. Export obligation period is extended upto 31.01.2013 from the date of issue of above authorizations.

ii. This is only for regularization and closure purpose.
iii. This is subject to a payment of composition fee @ 0.5% on FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under Para 4.1.6 of FTP.
iv. This is also subject to the condition that the case has not been adjudicated.
v. Shortfall, if any, shall be regularized in terms of Para 4.28 of HBP.

(Action : RA Mumbai)

Case No.47. M/s Star Boxes India (P) Ltd, Tamil Nadu.
F.No. 01/60/162/1018/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for EOP extension of Advance Authorization No. 0410110731 dated 08.01.2010.

After deliberating the case in length the following decisions were taken:

i) Export obligation period is extended for 6 months from the date of endorsement or upto 30.09.2013 which ever is earlier.
This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.

) This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% (value wise) and item no.2 & 4 more than 100% Qty. wise within the valid EOP.

iv) The applicant is advised to submit the licence for endorsement to RA as early as possible.

(Action : RA Chennai)

Case No.48. M/s Herberi Brown Pharmaceutical & Research Labs, Mumbai.
F.No. 01/60/162/1016/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for EOP extension of Advance Authorization No. 0310560280 dated 15.02.2010.

After deliberating the case in length the following decisions were taken:

i) Export obligation period is extended for 6 months from the date of endorsement or upto 30.09.2013 which ever is earlier.

This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.

) This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% (value wise) and item no.2 & 4 more than 100% Qty. wise within the valid EOP.

iv) The applicant is advised to submit the licence for endorsement to RA as early as possible.

(Action : RA kolkata)

Case No.49. M/s Ebullient Packaging Pvt. Ltd., Mumbai.
F.No. 01/60/162/23/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for revalidation of two Advance Authorization Nos. 0310459439 dated 29.01.2008 & 0310505154 dated 03.02.2009.

The Committee reiterated its earlier decision of PRC meeting no. 03/AM13 dt. 24.04.2012 and once again rejected the request of the firm as there are no new facts/resons given, which could form merit of the case.

Case No.50. M/s Manatec Electronics Pvt. Ltd, Puducherry.
F.No. 01/60/162/1015/AM12/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for revalidation of Advance Authorization No. 2510002750 dated 26.02.2010.

The committee did not find any cogent reason given by the firm warranting relaxation. Hence, the request is rejected.

Case No.51. M/s Buildmet Fibres Pvt. Ltd, Bangalore.
F.No. 01/60/162/1017/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for revalidation of Advance Authorization No. 0710068446 dated 20.11.2009.

The committee did not find any cogent reason given by the firm warranting relaxation. Hence, the request is rejected.

Case No.52. M/s Prakash Metals, Mumbai.
F.No. 01/60/162/1021/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for revalidation of Advance Authorization No. 0310569759 dated 16.04.2010.

The committee did not find any cogent reason given by the firm warranting relaxation. Hence, the request is rejected.

Case No.53. M/s Prakash Metals, Mumbai.
F.No. 01/60/162/1024/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for revalidation of Advance Authorization No. 0310537547 dated 14.09.2009.

The committee did not find any cogent reason given by the firm warranting relaxation. Hence, the request is rejected.

Case No.54. M/s Prakash Metals, Mumbai.
F.No. 01/60/162/1019/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for revalidation of Advance Authorization No. 0310537906 dated 15.09.2009.

The committee did not find any cogent reason given by the firm warranting relaxation. Hence, the request is rejected.

Case No.55. M/s Prakash Metals, Mumbai.
F.No. 01/60/162/1023/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for revalidation of Advance Authorization No. 0310552032 dated 22.12.2009.

The committee did not find any cogent reason given by the firm warranting relaxation. Hence, the request is rejected.

Case No.56. M/s Prakash Metals, Mumbai.
F.No. 01/60/162/1022/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for revalidation of Advance Authorization No. 0310553075 dated 31.12.2009.
The committee did not find any cogent reason given by the firm warranting relaxation. Hence, the request is rejected.

Case No.57. M/s Prakash Metals, Mumbai.
F.No. 01/60/162/1020/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for revalidation of Advance Authorization No. 0310537548 dated 14.09.2009.

The committee did not find any cogent reason given by the firm warranting relaxation. Hence, the request is rejected.

Case No.58. M/s United Phosphorus Ltd, Mumbai.
F.No. 01/60/162/1012/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for revalidation of Advance Authorization No. 0310588437 dated 19.08.2010.

Deferred for obtaining a report regarding transmission problem from EDI.

(Action: EDI Section)

Case No.59. M/s United Phosphorus Ltd, Mumbai.
F.No. 01/60/162/1013/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for revalidation of Advance Authorization No. 0310582367 dated 07.07.2010.

Deferred for obtaining a report regarding transmission problem from EDI.

(Action: EDI Section)

Case No.60. M/s United Phosphorus Ltd, Mumbai.
F.No. 01/60/162/1014/AM13/EFGC (PRC)
PRC Meeting No. 43/AM13 dated: 19.03.2013
Subject: - Request for revalidation of Advance Authorization No. 0310597342 dated 18.10.2010.

Deferred for obtaining a report regarding transmission problem from EDI.

(Action: EDI Section)

The Committee ended with the Vote of Thanks to the Chair.

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